of a Six Year Old Child by her Father.

THE DEPUTY CHAIRMAN: Please. ... (Interruption).... Order, order, order. (Interruption).... Please sit down. ... (Interruption).... Please down. ...(Interruption)....

SHRI V. NARAYANASAMY: I wan: the hon. Home Minister to intervene (Interruption)...

THE DEPUTY CHAIRMAN: I am sorry. Mr. Narayansamy, please sit down. the Home Minister is not going to reply. Flease sit down.(Interruption).... I will not permit anybody to intervence

(Interruption).... Nothing will go on record now. Please sit down. Mr. Virumbi, nothing is going on record. Please keep quict. The thing is, what is the sanctity of the Chairman giving permission to take up any issue on the floor of the House if the Members just highlack a? After my announcement that it is listed at No. 4, you should have some courtesy towards other matters which are fisted here. Please allow them to speak. The names are there. I will permit them. But those who have taken permission from the Chairman, let their matters be taken up. Nobody is denying anybody his light, So, please have patience. When the ime comes you will have your say. I am sufficiency you about one thing. Please be within your limits. We are not discussing anything which we should not discuss, that is, about the Assembly, the Speaker or anybody else. We will discuss in a wnited way. The Chairman has very Min Alf allowed it, though once a matter is discussed in the House, it cannot be mised for the second time in the second week or even in the same session.

RE: RAPE AND MOLESTATION OF A SIX YEAR OLD CHILD BY HER FATHER, AN UNDER SECRETARY IN THE HOME MINISTRY

SHRIMATI JAYANTHI NATARA-IAN (Tasil Nadu): Madam, I would like to draw the attention, particularly, of the Home Minister and of the entire House makingly you to this issue. All of us have

bens shocked and horrified by a report that appeared in the newspapers. Actually, for the last one week, every day, there has been a report about child abuse and sexual molestation of children. The med thanking case out of all of them, Malari is the case of an Under Secretary in the Home Ministry who has for the years been repeatedly raping his six year old shild, the child is eight years old now. The sorry circumstances have to be placed before the House. The child was taken by this person-his own daughter-to the Home Ministry and in the office. during office hours, which is why I would like to draw the attention of the Home Minister, this gentlemen along with his colleagues(Interruption),...

an Under Secretary

in the Home Ministry

श्री रामदास अग्रवाल: वह तो ग्रक्षस हो गया। वह तो गिरा हुआ इन्सान हो गया। वह जेंटलमैन नहीं है। ... (व्यवधान)....

SHRIMATI JAYANTHI NATARA-JAN: I have to give details. Let the House know (Interruption) ... and some other officials in the Home Ministry took the child to a restaurant in Connaught Place, watched blue movies and repeatedly raped the child. threatened to kill the child if she ever told anybody about it. The story gets worse. Last June, the child mentioned this matter to her sister. The mother came to know about it. From last June. till two days ago, that mother ran from pillar to post with her complaint to try and save her child and no action was taken by the police. Let me tell you about the attitude of the police. The police in NOIDA area refused to register a complaint. They refused to take any kind of action. They just did not do mything.

They actually shouted at that women and her father for implicating a decent man, Mr. So-and-so. This is the statement of the SHO in NOIDA. They abused the relatives of this women for implicating a decent man who used to sit with them daily. What a telling commentary on the state of police in this country!

Then, madam, one more thing. The Crimes against Women Cell and some lawyers took notice of this and they went and arrested man and produced him in court. Bail was denied. After all this, Madam, look at the a kure of the Home Ministry. I plead winter Home Minister. Let me quote what he Home Ministry officials say. This is the Joint Secretary, Administration-I am not naming him-who is dealig with this case and I would like to read out his statement. If the statement was actually made by him. then I think action should first be taken against him. This is what he says: "Suand-so dismissed the charge of incestuous rape against so-and-so". The official dismissed the case of rape against so-and-so. He said, "It is just another case handled by the Vigilance Department". He also said to the newspaper-"Many cases have appeared after this incident. Why don't you look into them?" Then he said that they did not need any advice or suggestion from anybody on how to proceed with the case. That is why, for two years, they kept quiet. For two years they left a child of six to be raped repeatedly by her own father.

AN HON. MEMBER: What is his name?

SHRIMATI JAYANTHI NATARA-JAN: His name is Mr. Venkatesa Iver. If the newspaper report is right, action should first be taken against him for such a callous attitude. Just bear with me for one more minute, Madam. I have these statistics. What is happening? A rape takes place in this country every 54 minutes, eve-teasing every 51 minutes, molestation every 26 minutes, kidnapping of women every 43 minutes, dowry death every 102 minutes and an act of cruelty every 33 minutes. In this country, under the thin veneer of modernisation, a primitive society exists. An act of violence against women is taking place every seven minutes. Every seven minutes that we are sitting here, there is an act of violence against women.

THE DEPUTY CHAIRMAN: Plus discrimination.

SHRIMATI JAYANTHI NATARA-JAN: Madam, that is a togally different thing.

I just want to raise two or three important issues before the House. Most cases of child abuse go unreported. Whatever little research that they have done on this, they find that only one out of 100 cases is reported. The statistics, whatever little research that is done, show that only one out of 100 cases is reported. According to a report of the World Health Organisation—this is in India—all over the world, one out of 10 children is abused. This is from the age of two onwards. And the most unfortunate thing is that the abuse is usually by a close relative-by a father, brother or grandfather-and because of the stigma attached to it, they never go reported. My demand from the Government is very simple.

The only provision that deals with this is an offensive rape which does not properly address the problem. The provisions of offensive rape are so incomplete in the Indian Penal Code that by the time a victim of rape actually gets protection—she does not get protection-by the time she gets any relief from the Government she had already.

undergone the trauma and suffered. The question of child abuse cannot fall within the meaning of rape because rape involves penetration whereas a child can be abused in so many different ways -by insertion of other objects, etc. I don't want to go into all those details. Rape cannot cover the question of child abuse. The National Commission on Women has drafted a law and it is now on the shelf like all other laws on women. This law relates to child abuse and women. I would request the Government to take this law out of the cold storage, take a good look at it and at the very least, award a minimum statutory punishment of hanging for anybody who is convicted of child abuse. I would particularly like

Re. Rape and Molestation [RAJYA SABHA] of a Six Year Old Child by her Father.

the Home Minister to intervene in the matter and to please tell us why the Home Minister officials are so callous as to make newspaper statements like this about such a serious problem.

Thank you, Madam.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, 1 deem ...(interruptions)...

SHRIMATI RENUKA CHOWDHURY: Madam, please permit me to speak.

THE DEPUTY CHAIRMAN: I will permit you but you have to be brief, Everybody is concerned about this.

SHRI S. JAIPAL REDDY: Madam, I deem it my painful duty to associate myself completely with the sentiments Shrimati expressed by Jayaethi. Confining myself to this specific incident, I would like to know from the Home Minister why a specific complaint of this against nature Secretary of the Union Home Ministry was not looked into closely. Every time a complaint was given to the Home Ministry, I understand that a copy was invariably endorsed to the DCP dealing with the Women's Cell. Then, how was it that that copy was not acted upon? I also understand that this case was treated as closed. Was it a Departmental enquiry to be closed by the Home Ministry? Was it looked into by the Police Department? If not, how is it that the police did not enquire into the matter in a regular way? The Home Ministry owes an explanation. Since it is headed by none other than the Leader of this House. I think he owes an explanation to this House.

श्रीवासी रहक्या स्वराज (स्तिकान): महोदया, स्था बदन में अशोधनीय से अशोधनीय घटनाओं पर भी सर्चा होती रही है, लेकिन कह कुम्हर अपने आप में ऐसा है, विस दिन इसको अध्यक्तर में पक्ष यह सम रहा था कि मती फट जाए और इन ठाएं। संख्य जाएं तभी इनारी शर्म मिट सकती है। यह कारतों में पदा अस्पर्ध था कि भोर मत्लयूग आएम जिसमें रिश्तों की साध मर्कादाई समाप्त हो जायेंगी. लेकिन इस तरह के करव स्वयं आंखीं

से देखने पड़ेंगे, सुनने पड़ेंगे, पढ़ने पढ़ेंगे इसकी कल्पना तक नहीं की थी।

बाप और बेटी से क्यादा पवित्र रिश्ता हो नहीं सकता। लेकिन कुछ ऐसे भी जाहिल और कुकर्मी आदमी इस धाती पर पैदा हो गए है जो इस रिश्ते की मर्यादाओं को लांघ रहे हैं। आपको याद होगा महोदया, कुछ दिन पूर्व आपने स्वयं मुझे बुलाकर कहा था, आपके चैम्बर में एक महिला आई थी, जहां बिल्कुल इसी तरह से एक बाप अपनी बेटी के साथ यह कत्य करता था और बहुत दिनों से कर रहा था, आपने मुझे स्वयं भेजा था और मैं जा करके उस महिला 📽 🗬 मिली थी और उस बच्ची से भी मिली थी। उस फेक्स को ले काके जब मैं एष्टीय महिला आयोग में गई तो बढ़ां स्रो मोनिका दास केवल इसी पहल को देखती हैं अपने के साथ होने वाले बलात्कारों को देखती हैं तो उन्होंने मुझे कहा कि यह अपने आप में एक अकेली घटना नहीं है सबमा जी. मैं अभी बम्बई में गई थी और बम्बई के झुगी-झोंपड़ी में इक ऐसी ही घटना मिली और जब मैंने खाब से जा करके पुरुष तो बजाय इंकार करने के उस बाप ने यह कहा कि यह मेरा लगाया हटना झाड़ है। इस का फल पहले अगर मैं नहीं चखुंगा तो कौन दसरा चखेगा। यह उनकी रिपोर्ट में है।

महोदया, इसलिए मैं आफ्से कहना फाइ रही थी इस सदन में खड़ी हो कर के. माथा शर्म से सूख रहा है. हम कहां पहुंच रहे हैं? गिरावट की कौप सी हद है, गिरावट की कोई सीमा है? किस घड़े में ह्या करके यह समाज मरेगा और इस सब के उत्पर एक व्यक्तित क्योंकि उस केस में जिसमें आपने मझे भेजा था वह एल॰आई॰सी॰ का डिवियानल मैजिस्ट्रेट था। पुरिस्क उसे पकड़ नहीं रही थी। पुलिस के सोगों की उस के साथ दोसी थी। उसका बिस तरह कारत मूह कारण करके निकलवाया था वह मैं बायक्षी है। लेकिन इस बार भी होम मिमिस्ट्री का कपना आधिकारी, मुझे समझ नहीं आसा गह मंत्री जी यहां पर वैष्ठे हैं. उपा अवस्थार को पटने के बाद इनके तन-ब्रह्म में आग वर्षों नहीं लग गई, उस समय अपने लेबल पर इन्होंने उसको बुला करके उसके खिलाफ क्षर्यकारी के आदेश क्यों नहीं विष्? क्यों इंसकार की कि संसद का सदम लगेगा और यहां पर छोड़ी परिस्ता इसके शिष्ट प्रश्न उडावेगी और उसके बाद वह कार्यवाही करेंगे?

में आज इस समय आपसे कहना चाइसी हं कि तुरन आज 24 घंटे के अंदर गृह मंत्री को इस सदन के अंदर अध्यन देना चाहिए और महोदवा, इसी समय आप संसद् की महिला सदकों की एक कमेटी नियुक्त करिए जी

of a Six Year Old Child by her Father,

तुरत्त जा करके उस बच्ची के साथ बात करें और फैस बरी रिपोर्ट पेश करे तथा कोई दूसरे समग्री ट्रायल आदि की जरूरत नहीं है। सख्त से सख्त बमर्थकाही ऐसे जाहिल आदमी के खिलाफ जो की जा सकती है, उसको करने का आधासन गृह मंत्री जी हमको दे करके यहां से उठें। तब हम इस तरह की चीजों पर रोक लगा सकेंगे। बरना यह अन्याय और अत्याचार, जो किसी भी तरह से सही नहीं है, वे इस देश में बढ़ते चले जायेंगे। महोदया, मैं पृरी मानसिक बेदना के साथ आपके माध्यम से मैं यह मांग करती है।

धन्यवाद !

श्री संघ प्रिय गौतमः महोदया, सारे सदन क्रे इसका समर्थन करना चाहिए।

SHRIMATI

RENUKA

CHOWDHURY (Andhra Pradesh): Madam, over the past five years in Parliament, I have been raising crime against women as an issue in this House and you were kind enough in the session before the last that you granted time...

SHRI VIREN J. SHAH: ...and we passed a resolution also.

SHRIMATI RENUKA CHOWDHURY: Yes. We had passed a resolution. However, nothing dilutes what has happened. While all of us are getting emotional and overawed over the heinous content and nature of this crime, the fact remains that as a society we all have failed. Madam, I want to know what happened to the voluntary agencies, the so-called watchdogs of our society. We have hundreds and thousands of women-oriented voluntary, agencies in this country who are sitting and getting funded from the Government and private organisations. Why is it that they have not raised their voice against this crime? is it that there demonstration against these people and in front of their homes? Why was there no social ostracisation? It is a failure of the system that has perpetuated this crime. It is absolute power that is corrupting and corruption will continue till we as people awake. There is no need, Madam, for the Home Ministry to

now sit up and give us replies which are rendered irrelevant because what is it that you will do. ...(interruptions)...

Excuse me, please. I am requesting you people.

THE DEPUTY CHAIRMAN: I am listening. What Sushmaji referred to was a case like this that she brought to me. I told her that I feel ashamed to allow this case to be discussed while I am presiding in the House and I feel ashamed to be talking about such things. I told her to go and get the thing done because I was feeling really hurt. But when this second case took place and it was brought by Jayanthiji — all of us read it in the papers — I thought that it was not enough, we have to discuss, how long we are going to cover such cases.

SHRIMATI RENUKA CHOWDHURY: Madam, the point is that the threshold that we are standing on today is as to what the punishment is that will equate this crime. Please tell me. The man will be kept hanging? It is a luxury. He will die. He doesn't live with the shame. But that child is a citizen who is going to grow into an adult woman. One prays to God that she will be a mother of some child.

But what is the burdern that she is going to carry for ever and what provision is there in the Constitution or in the IPC, etc., that will empower the Government today to punish this man equally? The Bible said, 'eye for an eye', Madam, and a lot of women suffer because we discount the women of this country. The world over, globally, we are private properties. We are to be used and abused and if you see the language in any language. ...(interruptions)...

THE DEPUTY CHAIRMAN: Other Members also want to associate.

SHRIMATI RENUKA
CHOWDHURY: "We are abused,"
which is directed against an other man
only through his relatives, it is his mother
or sister or aunt somebody who gets

abused in order to abuse the man. We have advertisements which equate the women's modesty to be purchased. You have laws and legislations which say, "If a women is raped, we will compensate her with ten thousand rupees." Madam. it is time to bring about a legislation which will put the fear of God into man. It is not enough that we sit and pay lipservice here. I am sure, the House will join me in this sentiment.

SHRI DINESHBHAI TRIVEDI (Gujarat): Madam, I have a different viewpoint, and I would not be far from the reality that the society has rightly lost total confidence in the political system. As such as rightly mentioned by Shrimati Renukaii, there is so much of corruption and hence there is no confidence and corruption is percolating down to the lowest official level. Today, a mother who has been raped or a child who has been raped, does not go to the police station because she knows and thinks, "If I go to the police station I will be raped there as well". Even the police stations have become a den for rape. Why is it so? We must ask ourselves as to why these things are happening and it is because the political system has crossed all the limits of corruption. There is just no point, and I am sure, people will agree with me that there is just no point in passing legislation after legislation unless and until there is some value system which is totally missing now. Madam, for instance, I have been raising issues of the kind of programmes which the Doordarshan, ZEE T.V., etc., are telecasting, the kinds of scenes and programmes which are coming on them. Madam. 1 have referred advertisement of Kamasutra. What signal are we sending to the society? This is free for all. I fully associate myself with Mrs. Renukaji and I would ask this august House that as to what we are doing under the garb of liberalisation, reforms. etc. Are we to lose our basic culture? And these are the symptoms of that fall.

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल): माननीय उपसभापित महोदया. यह घटना बहुत शर्मनाक. लजास्पद और विकृत भागसिकता का परिचायक है। उससे भी अधिक मैं समझती हं कि हमारे गृह मंत्रालय की भूमिका भी काफी हद तक नफरत के लायक है। उपसभापति महोदया, यह पहली घटना नही है, इस तरह की घटनाएं घटती रही है, लेकिन मैं यह जानना चाहती हं कि हमारे हिंदस्तान की सरकार इस हिंदस्तान की बेटियों को, हिंदुस्तान की औरतों को कौनसा संदेश देना चाहती है? क्या हिंदस्तान की सरकार, हिंदस्तान की बेटियों और हिंदस्तान की औरतों को यह कहना चाहती है कि --

> "आटे सी गुंथती जाना, रोटी सी तबे पर सिकती जाना.

> मगर मेरी बेटी ठफ न करना।" क्योंकि तुम औरत हो।

क्या यही संदेश हिंदस्तान की सरकार अपनी अकर्मण्यता के चलते. अपनी असमर्थता के चलते. हिंदरतान की मां-बेटियों को देना चाहती है?

उपसमापति महोदया. आज आप इस कर्सी पर बैठी हैं और आपके जीवनकाल में इस कर्सी पर बैठे हए आपने ऐसी कई घटनाओं से साक्षात्कार किया है और अपनी कड़ी-से-कड़ी राय व्यक्त की है जिसकी कि मैं भी साक्षी रही है। उपसभापति महोदया, मैं चाहती है कि इस तरह की घटनाओं पर कहाँ तो रोक लगे? इस तरह की शर्मनाक घटनाओं की लगाम कहीं तो हम खींच सकें? इस सम्बन्ध में निश्चित रूप से आज हमारी सहन-शक्ति की सारी सीमाएं खत्म हो चुकी हैं और महोदया अगर हम आज समाज में हो रही इस तरह की घटनाओं को नहीं रोक सकेंगे तो यह समाज रहने लायक नहीं बचेगा और ऐसे समाज का हिस्सा हम कहला पाएंगे या नहीं? यह समाज रहने लायक बचेगा या नहीं? उपसभापति महोदया, मैं गृह मंत्री जी से कहना चाहुंगी कि यह तो बार-बार खद आपके गृह मंत्रालय ने ही आंकड़े दिए हैं कि एक घंटे में यह होता है। एक घंटे में थह होता है. एक घंटा पांच मिनट में यह होता है. पच्चीस मिनट में यह होता है। तमाम तरह के अत्याचार जो महिलाओं और बच्चों पर होते हैं, उसके आंकडे गृह मंत्रालय देता है। इसके बावजूद गृह मंत्रालय ने कौनसी कार्य-योजना तैयार की है इसको ऐकने के लिए?

उपसभापति महोदया. महिला आयोग ने इस पर अध्ययन किया था और खासतीर पर बच्चों के बारे में उन्होंने तथ्य देकर यह बताया था कि पिछले वर्षों में लगातार बच्चों पर इस तरह के जल्मों की घटनाएं बढती

जा रही हैं। आपने किस स्तर पर ४मारी पलिस को ट्रेंग्ड किया कि बच्चों के प्रति उनका रूख क्या होना चाहिए? हकीकत तो यह है कि इतनी घटनाएं हमारे सामने आती है, मगर रूख क्या होता है हमारे तमाम नेताओं का. हमारे तमाम अधिकारियों का, वह सब जानते हैं। अगर इस तरह को कोई घटना आती है तो पहले तो यह मान लिया जाता है कि 90 प्रतिशत घटनाएं ऐसे ही होती है। क्या इस तरह का एटीटयड लेकर, इस तरह के एटीटयड के साथ हम इन घटनाओं का समाधान कर पाएंगे? क्या कोई दीर्घकालीन कड़ा क्यम उठा सकेंगे? इस तरह के एटीटयह को हमें बदलना होगा। अगर हम इस तरह के एटीटबढ को बदलेंगे नहीं, महिलाओं और बच्चों के लिए कोई संबेदनशीलता के साथ कहा कदम नहीं उठाएंगे तो. उपसमापति महोदया, इसके परिणाम बहुत खतरनाक होंगे ।

उपसभापति महोदया, मैं चाहंगी कि आप इस चेयर से एक रूलिंग गृहमंत्री महोदय को दें ताकि इस समाज के प्रति जो हमारी एकाउण्टिबिल्टी है, इस सदन की बो एकाउण्टिबिल्टी है, जो जवाबदेही है, वह जवाबदेही बरकरार रह सके अन्यथा एक बहुत बड़ा प्रश्न-चिहन हमारे इस सदन पर, हमारी इस व्यवस्था पर लग रहा है और लगातार लगता जाएगा और यह व्यवस्था जिंदा नहीं रह सकेगी।

SHRI VIREN J. SHAH: Madam ...(Interruptions)...

THE DEPUTY CHAIRMAN: I will permit you because you have brought a was which accepted unanimously by the House. I understand it. I will allow you. You have taken a very serious view. But there is nothing to say to a very long period on this. The only thing one can do is to condemn it in the strongest possible words and to expect that some kind of healing is done because, since the crime is serious, the punishment should also be equal to that. It is only the punishment which would be a deterrent to others. It should not be just some fine or jail for a few years.

TINDIVANAM SHRI VENKATRAMAN Nadu): (Tamil Madam, I fully associate myself with the issue raised by Smt. Jayanthi Natarajan. We have heard about lock-up rapes committed by the police who are said to

be the guardians of law. This is a curious case where the father himself is raping a child of 16 years and that thing was going on and he holds of 16 years and that thing was going on and he holds a responsible post in the Government. We all should hang our heads in shame. There is a saying in Tamil, "The fence itself is eating the crop." As a parent he must guard his daughter, but he himself is eating up his daughter. Madam, we must find out the cause because people are discussing it. So far as I am concerned, my view is, the motivation comes from movies. Movies are the prompters. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Let him finish. ... (Interruptions) ...

SHRI TINDIVANAM VENKATRAMAN: Mr. Raaj Babbar, you please have your seat. You may express your views. ... (Interruptions)... later.

SHRI RAAJ BABBAR: Do not say this. ...(Interruptions)...

THE DEPUTY CHAIRMAN: One second. Mr. Raaj Babbar, you are a Member of this House. ...(Interruptions)... Please sit down. Just one second. ... (Interruptions)... Mr. Raai Babbar, you are a Member of this The entire house, including myself, the Leader of the House and the Opposition Members are of one opinion on this. Now, you are a Member of this House. Do not take this as a subject which the Members cannot speak about. ...(Interruptions)...

SHRI RAAJ BABBAR: I am raising my hand. ...(Interruptions)...

THE DEPUTY CHAIRMAN: I will You vou. cannot simultaneously. Please do not think that other Members cannot say anything about movies. They have a right to say. As the politicians are criticised, the bureaucrats are criticised, if there is something wrong with the kind of movies being shown, the Members have the right 267

to criticise them. Do not take it as a responsibility. ...(Interruptions)...

SHRI RAAJ BABBAR: I agree with you hundred-per-cent. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Then you speak when I allow you. ...(Interruptions)... on movies also. ...(Interruptions)...

SHRI TINDIVANAM G. VENKATRAMAN: Madam, Madam, ...(Interruptions)...

THE DEPUTY CHAIRMAN: They said about it; so let it be. Do not dilute the whole proceedings. I will allow you, Mr. Raaj Babbar, I will allow you. ...(Interruptions)...

SHRI TINDIVANAM G. VENKATRAMAN: 1 may humbly submit and I do not want to hurt anybody. I just want to express my view on the subject. So far as I am concerned, I am a lawyer by profession. I know, as soon as you have given the licence, taken away the death sentence, a lot of members are there. You can see the statistics. The prompting thing in this regard, as far as my views are concerned. is that the movies show molestation, murders, group-murders, rapes, planned murders. All these things are shown in the films. What those people who are viewing those films, who are the selectors of the films, are doing? This is really a very sorry state of affairs, Madam. Madam, on top of it, the blue films are also there and the things which should be there in privacy are exhibited in these films. So, Madam, this is the prime cause. Madam, TV and films have reached in the villages also. We are seeing cases of murders which are committed as just they are shown in the movies. Therefore, this is the prime cause. The people who are releasing such movies are also responsible for ruining the films. It should be nipped in the bud...

THE DEPUTY CHAIRMAN: Many other Members also want to speak. Mr. Gurudas Das Gupta and his party also want to speak.

SHRI TINDIVANAM G. VENKATRAMAN: So, Madam, the punishment should be exemplary. Thank you.

SHRI GURUDAS GUPTA (West Bengal): Madam, we should not find any justification for a father for committing such a heinous crime. It cannot be TV or anything else. There can justification for a father committing such heinous. unparalleled unprecedented crime. It cannot find any justification. The father committed this crime is a beast and there is no reason why he should escape the higher punishment. demand...(Interruptions)... What are you doing? Let us not go into the philosphical explanation for committing a crime. Crime is a crime and the criminal must be punished. This is the case where an exemplary punishment should be given. I demand that the Home Minister, the Leader of the House, should announce here and now on the floor as to what the punishment is that he is going to order. He can do that...(Interruptions)...He can order because he is the Minister. I want departmental suspension for that man who committed this crime and also the departmental suspension for the Joint Secretary who is unfit for the post that he has been allowed to hold. I would like to say that immediate action has to be taken. Secondly, the hon. Minister must announce in the House as to what the Government would like to do, either to bring a new law or to amend the Cr.P.C., whatever is desirable, there has to a more stringent law for the punishment of such crimes. It must be different so that a man is not allowed to commit a crime on his own child, thereby setting an example before the whole world. Therefore, I wish that an immediate statement should be issued today. It is not enough that we are expressing our concern; concern is

not enough. We want action here now. The Leader of the House must announce and he must say that he will take iniative for amending the Act so that deterrent punishment can be given. There can be no justification. No justification can be found out for committing such a heinous crime. Let us not dilute the gravity of the situation.

SHRI G. SWAMINATHAN (Tamil Nadu): Madam, I endorse the opinion and echo the sentiments expressed by the hon. Members. Madam, when the subject was taken up by Mrs. Jayanthi Natarajan, I felt ashamed and I did not know why this subject was allowed by you in this House. Only later on I could understand your logic, when it came last time. You did not want to allow it becasue it was a shameful affair. But such shameful affairs cannot be allowed to go on. So, you allowed this matter to be raised. Madam, one particular point that I would like to raise is this-this type of hemous crimes are going on in the society mainly because people are afraid of reporting to the police. In whichever state it may be, people feel that in such a situation if they go to the police station. They will not get justice and only ladies will be humiliated in the police station. It is common knowledge and it is reported. Another point that I would like to say is, unfortunately, in this society there is no equality between man and woman. A women is always considered inferior and a man, whether he is idiotic or whether he is good or bad, is considered superior. So, this is what is happening. During the ancient and medieval time, the Vedas considered woman to be equal to man. Their advice was heard by eminent persons including kings in those days. It so unfortunate that society has deteriorated. There is no equality and the system has been built its laws and regulations within the system. Madam, this kind of heinous crimes have to be condemned and strong action be taken by the Home Minister and the Government. should But only this system

condemned but it should not be allowed bereafter. continue Government should have a thorough look into all the laws and regulations, as has been said by Smt. Renuka Chowdhury. The very system which is in built has to be looked into so that we can alert this kind of crimes happening in the society. Woman should be made equal to man in the Unless it is done, society. conscience is not roused; especially some men do not have any consience when women are humiliated. I would request the Government to look into this matter very seriously.

श्री राज बब्बर (उत्तर प्रदेश)ः माननीय उपसभापित महोदया, मै जयन्ती जी के उद्धाए गए प्रश्न से अपने आपको सहमत रखता हूं और साथ ही यह कहना चाहूंगा जक छः वर्ष की बच्ची के साथ जो बलात्कार का घृणित एपिसोड एका है, यह शायद किसी हत्या से भी जमन्य अपराध है। वह बच्ची आगे जाकर जिस तरह स्वरूज जी ने कहा, उस रिश्ते के खाय में भी नफरत करेगी जो बहुत पवित्र है-वेटी और बाप का रिश्ता ऐसे अपराधी को फांसी से भी बड़ी खवा मिलनी चाहिए। मैं इस मुद्दे को डॉयल्ट नहीं करना चाहता। मैं मूर्वी के बारे में सिर्फ यही कह रहा था कि सिनेमा जो है-वह ब्लु फिल्म देख रहे थे या व मोर्नोमकी फिल्म देख रहे थे-सिनेमा जो है. वह सिर्फ इन सारे अफराध की खड नहीं है. बल्कि सिनेमा में ऐसे अपराध करने वाले शख्स को अंत में मृत्यु दण्ड दिया जाता है या समाज के अंदर उसकी घणित साबित करके उसको पत्थवें से मरवाया जाता है. सजाएं दी जाती हैं। ऐसा हो सकता है कि सिनेमा के अंदर कुछ घूणित अपराध को दिखाया गया हो और दिखाने के बाद उसका ठांच हमेशा वर्णित ही होता है। दूसरी बाद, मैं यह बहुना चाहंगा कि दो साल से यह घुणित अपराध उस व्यक्ति ने किया जो गृह मंत्रालय मे है। उसके बाद मृत मंत्रासम्य में अपनी रिपोर्ट उसके सिष जारी की जिसमें उसको कहा गया कि नहीं, इस एएड का कोई अपराध नहीं किया गया है और उसको घलीन बिट दी गई है. जैसा कि अखबारों में कहा गया है। उस क्लीन चिर को लेकर, गृह मंत्रालय वह क्लीन बिर लेकर, वह गृह मंत्रालय जिससे इस देश की खाकी बरदी आप को छरा हुआ समझती है, वह गृह मंत्रास्त्र का वह शख्स अवनी उस रिफोर्ट को शेका नोच्छा के परितस अधिकारियों के पास गवा जिससे उन खोगों ने समझा कि अगर गृह मंत्रालब ने यह रिपोर्ट दी तो इसके मायने का

हैं कि शायद यह आदमी सही है। मैं इस बारे में गृह मंजालय और गृह मंत्री जी से निवेदन करूंगा कि इस रुख से शख्स को क्लीन चिट देना क्या पूरे के पूरे सम्मन्न के लिए, क्या गृह मंत्रालय के लिए जो इस देश में खाकी करदी को उक्सा रहा है, जो उस देश में खाकी बरदी को खाण्य अपराध करने के लिए चाहे वह आना में पुलिस वालों द्वारा किया गया रेप हों, चाहे वह महाराष्ट्र में पुलिस वालों द्वारा किए गए रेप हों, च्या है वह पंजाब में पुलिस वालों द्वारा किए गए रेप हों, क्या गृह मंत्रालय इस रुख उस खाकी बरदी को बढ़ावा नहीं दे रही है? गृह मंत्रालय इस घृणित अपराध के लिए अपने आपको अधराधी महसूस करे और गृह मंत्री जी यहां पर उसके कोर में जवाब है।

SHRI JOHN F. FERNANDES: (Goa): Madam, I associate myself with what Shrimati Jayanthi Natarajan-has said. But I am on a different point. The whole House has expressed its concern on this issue. My point is different here. I hope the hon. Home Minister would reply to this.

SHRI S.B. CHAVAN: Are you speaking on the same issue?

SHRI JOHN F. FERNANDES: I am speaking on the same issue. I am on a different point in the sense that I feel that the Joint Secretary and the S.H.O. should also be booked for this offence. We have sections 375 and 376 of the I.P.C. under which an a better and an accomplice are equally criminals. I do not agree with Mr. Gurudas Das Gupta that they should be suspended. Suspension is not a punishment at all. They would, in any case, get their salary; if not today, tomorrow. Therefore, I would like to know from the hon. Home Minister......

SHRI GURUDAS DAS GUPTA: I only said 'suspension' pending an enquiry.

SHRI JOHN F. FERNANDES: Suspension is not a punishment at all. (Interruptions)

THE DEPUTY CHAIRMAN: It is his viewpoint.

SHRI JOHN F. FERNANDES: Madam, I would like to know from the hon. Home Minister whether the Joint Secretary and the S.H.O. would also be booked for this crime of rape, as they are abettors of this crime. Thank you.

SHRI SANGH PRIVA GAUTAM: They should be handcuffed and sent to jail.

श्री दिग्विजय सिंह (बिहार): उपसभापति महोदया, जयन्ती नटराजन जी ने जिस मददे को आज सदन में उठाया है वह सचमच में दिल दहला देने वाला मददा है। समाज में ऐसा हो सकता है? समाज में रहने वाले हर आदमी के लिए सिर झका लेने की बात है लेकिन सबसे विचित्र बात इसमें यह देखी गई कि इस मृद्दे को छिपाने में ज्वाइंट सेक्नेटी और ज्वाइट सेक्नेटरी कोई मामुली ऑफिसर नहीं होता है। ज्वाइंट सेक्रेटरी जो लोग सरकार जानते हैं. वह सीधा सरकार है और वह कहां का ज्वाइंट सेक्नेटरी है? गृह मंत्रालय का ज्वाइंट सेक्नेटरी जो सरकार में सबसे ऊंचा है, जिससे साग्र पुलिस महकमा डरता है, यह आदमी इसमें इनवॉल्व है। मैं नहीं समझता कि आज कुछ ऐसा समय बचता है गृह मंत्रालय के लिए या गृह मंत्री जी के लिए जो अभी इस सदन में, इस सदन के माध्यम से पुरे... यह एक अनोखी घटना है गह मंत्री जी। समाज में ऐसा नहीं होता है। इस अनोखी घटना के लिए कोई अनोखी सजा आप इसी सदन में सनाएं तो शायद परे देश को लगेगा कि अभी भी इस दश में अनोखी घटना के लिए पूर देश एक है। मैं ज्यादा इस विषय पर नहीं बोलना चाहता अपसमाप्रांत महोदया, सिर्फ इतना कहना चाहता है कि सरकार समाज की कस्टोडियन है। मुझे खशी होती कि खयंसेवी संस्थाएं समाज में पहले इस बात को उठातीं. यह बात पहले देश भर में इतनी प्रचारित हो जाती कि उस आदमी का सिर कहीं ध्रम नहीं सकता था लेकिन अगर यह घटना घटी है और आज गृह मंत्री जी यहां बैठे हुए हैं, इस सदन में आप ऐसी संजा सुनाएं ताकि इस अनोखी घटना के बाद दूसरे, मैं जानता हूं कि यह पागल लोग ही कर सकते हैं, कोई सामान्य आदमी इस तरह की घटना में शिरकत नहीं कर सकता लेकिन ऐसे पागलों के लिए ऐसे लोगों के लिए आप ऐसी संजा सुनाएं ताकि देश एक बार फिर से इस समाज में अपनी आस्था जता सके। इन्हीं शब्दों के साथ उपसभापति महोदया, मैं गृह मंत्री जी से उम्मीद करता इंकि कोई ऐसा बयान दें।

273 Re: Rape and Molestation of a Six Year Old Child by her Father,

मौलाना ओर्बेदुल्ला खान आज्ञमी: मैडम, एक लफ्ज कह लेने का मौका दे दीजिए। बहुत दर्दनाक घटना है, एक लफ्ज़ सिर्फ बोलने का मौका दीजिए।

THE DEPUTY CHAIRMAN: I find there are a lot of people wanting to speak, but उनका बिल था, उनका रिजाल्युशन था जो इस हाउस ने सबकी सहमित से पास किया है तो मैं समझती हं कि वीरेन शाह जी को थोडा बोलने दें। उन्होंने बड़ी मेहनत से तैयार किया था और भी लोग बोलना चाहते हैं मगर पहले उनको बोलने दीजिए।

SHRI (Maharashtra): Madam, I do not want to make a speech on this. This is a matter on which last year, in May, you permitted а Private Member's Resolution. I moved that Resolution concerning atrocities on women. We discussed this Resolution in subsequent Sessions. Every Member of the House who spoke on the Resolution supported it. It was unanimously passed by this House, under your Chairmanship.

At that time, it was brought out that society-which a includes ' Members of Parliament, members of the media and others—were not really as much serious as we should have been, over the years. When such incidents come to our notice, we, ritually, mention it, we bring it to the attention of the Government and, thereafter, the same thing continues. It is a matter of utter regret for a civilised society like India that these things happen, that these things are allowed to continue. Certain suggestions have been made here. I know the hon. Home Minister can also answer that the law would take its own course. But, that cannot meet the situation. There has to be an example set. The Criminal Acts and Laws permit you not only to suspend the person or the persons concerned but also to arrest them immediately and then to continue the prosecution and not to allow them to be where they are. That is a deterrent.

My only submission, Madam, is this. You mentioned that the resolution was moved by me. It was unanimously passed. The hon. Home Minister and Leader of the House may kindly indicate to this House what actions have been taken to implement the resolution passed by this hon. House to take care of all such offences that have taken place for the last several years. A few of them have been brought to our notice. We do not know; similar things may be happening in different parts of India at different times. Such heinous crimes against humanity should be brought out. So, will the hon. Home Minister and Leader of the House kindly enlighten is taking now to what action he implement the resolution passed unanimously by this House to prevent atrocities against women? That is number one.

Number two, I am sure he is going to respond to the Members' points. Is he in a position? Is he willing? Can he take action to suspend and even arrest the Joint Secretary, the SHO concerned, the main culprit, the abetters, the aiders to this and others and set an example, to start with?

श्रीवती मीरा दास (उडीसा): उपसभापति महोटया, यह बहुत शर्मनाक घटना है। इसकी हम जितनी निंदा करें, वह कम है। फिर भी इस तरह के अपराधों को केवल कानून के द्वारा बन्द नहीं किया जा सकता है। मैं जानती हूं कि कानून का जो दायर है, वहां तक पहुंचना बहुत कठिन है। आज तक एक भी ऐसी घटना नहीं हुई जिसे कानून के अन्दर बन्द कर सके हों। यह एक बड़ा सोशल इनजस्टिस है। आगर सोशल सफीयर में काम करने वाले सोशल वर्कर इसके खिलाफ आवाज नहीं उठायेंगे तो बिन्स लिए यह सोशल वर्षत कहलाएंगे, इनका क्या काम है? सिर्फ कामून को हम दोष नहीं दे सकते हैं, किसी सरकार को हम दोष नहीं दे सकते हैं। अभी भी इस देश में कुछ लोग है की देश का भला सोचते हैं और अच्छा सोच मी रहे हैं। इसलिए आज यह देश चल रहा है। यह घटना अखबारों में आई क्योंकि बहुत से लोग है जो देश के लिए अच्छा सौचते हैं। हम जो पोलिटिकल सफीयर में हैं, जो सोशल सफीका में काम कर रहे हैं अगर हम अपनी जिम्मेदारी नहीं समझेंगे. आवस्य नहीं उठाबेंगे. अगर कोई वह कहे कि यह सरकार की जिम्मेदारी है, यह सरकार करेगी, यह

of a Six Year Old Child by her Father.

बात नहीं है। हमें एकसाथ, एकजुट हो कर काम करना है, आवाज़ उठानी चाहिये सोशल वर्कर्ज की भी जिम्मेदारी रहती है कि जितनी सोशल इविल्ड है उनके खिलाफ काम करते छों।

एक माननीय सदस्यः मझे भी बोलना है।

उपस्थापति: आपका भी नाम है। मैंने नाम लिख कर रखे है। I have tried to accommodate every political party. I am just trying to see as many people as I can. We want to hear the Home Minister Saheb because I am sure, he is a father and he is as aggrieved as you people are. So, we would like hear him also.

श्री संजय सिंह (उत्तर प्रदेश): माननीया उपसभापति महोदया, सम्मानीया जयंती नटराजन जी के इस प्रस्ताव पर केवल मैं ही नहीं पूरा सदन अच्छी तरह से उद्धेलित है। यह निश्चित मत है सभी का कि इस तरह की घटना समाज, इन्सानियत और पवित्र रिश्तों. सब के लिए इससे बड़ा कोई गंभीर घव्वा नहीं हो सकता लेकिन फिर भी ऐसी घटनाएं हो रही है। हमने देखा अभी माननीय दिनेशपाई त्रिकेटी जी ने अपने विचार व्यक्त किये। हर स्तर पर जिस तरह से प्रशस्त है. उसको अगर सच माना जाए तो मुझे लगता है कि एक तरह से किंकर्तव्यिषमूद्धता की स्थिति है। यह सारी चीज़ें होती रहती हैं इसके बावजद इनका कोई निपटारा या वेकथाम नहीं हो सक्ती।

हिस्ली में ही जहां कि न्यायपालिका, प्रशासन हर तरह का केन्द्र बिंद है, प्रधान मंत्री है, शासन है, पार्लियागेंट है, सब कुछ है लेकिन अक्सर महीने में कम से कम 8-10 घटनाएं बन्धियों के साथ. छोटी-छोटी वालिकाओं के साथ ऐसी हो जाती है। अब इसका हल क्या है। अगर एक तरह से देखा जाए समाज के बारे में तो समाज हो एक तरह से समाप्तप्राय है। इसलिए कि विल्ली में अगर घेसी घटना होती है तो परे देश के नारे में देखा जाएमा तो बहुत सारी ऐसी घटनाएं चंद मिनटों में होती रहती है। अगर प्रशासन में पलिस के बारे में सोचा जाय सो सबके विचार शराधन एक ही है कि एक बार अगर कोई लुटता है, एक बार अगर कोई सताया जाता है सो दुआर पुलिस थाने में नहीं लुटना चाहता है। इसका मतलब यह है कि हबारे सामने एक गम्भीर प्रशन है इन बातों का इन दर्बटनाओं का, ऐसे अल्याचारों का। इस क्या हो सकता है। मैं समझता है कि सबसे उच्चतम कोटि के स्तर पर, कांस्टीट्युशन के स्तर पर इस बारे में सबसे चडा रिव्य होना चाहिए। जहां तक इस घटना विशेष का प्रश्न है, मैं समझता हं कि गृह मंत्रालय के इतने बड़े उच्चाधिकारी या लोकल पुलिस जो है इन सारों के खिलाफ ऐसा कोई स्टिजेट एक्शन होना चाहिए. ऐसा कोई फैसला माननीय गृह मंत्री जी सदन को सनाएं जो सबको संतोष दे और भविष्य में ऐसे स्तर के अधिकारीगण क्रम से कम इन्करूच होकर ऐसी घटनाएं न कर सकें। मैं समझता हं कि सभी हमारे साथियों को. सदन को और माननीय सदस्यों को संतोष ही सकेना।

उपसभापतिः मौलाना ओबैदुल्ला खान आजमी जी, आपने एक लक्ज बोलने को कहा है। Now, every body should speak one word, because we are adding nothing except anguish.

AN HON. MEMBER: And those who are not speaking.

THE DEPUTY CHAIRMAN: They are also adding the anguish by not speaking.

मौलाना ओबैदुल्ला खान आजमी (उत्तर प्रदेश)ः मैडम, जो यह शर्मनाक सच्चाई हाउस के सामने आई है, मैं सिर्फ यह कहना चाहंगा कि सब लोग यह कह रहे हैं कि इसका हल क्या होना चाहिए, इसका हल, सच्चाई यह है कि सिवाय सजाए मीत के कोई हल नहीं है। इस तरह के अपराध को अगर ईमानदारी से रोकने के लिए हमारी हकमत वैयार है तो सिख्य सजाए मौत के और दसरी संजा ऐसी नहीं है जिस संजा के जरिए इस तरह के अपराध को रोका जाए या अपराध की राह पर चलने वालों को कानून से डरवाया जाए। मैं डिमांड करता हं और मैं होम मिनिस्टर साहब से भी यह सनना चाहता है. पूरा हाउस सुनना चाहता है। बाप बेटी का रिश्ता, बहिन का रिश्ता, औरत का तकदस सारे संसार में सारे मजाहिद में सारे इत्सानी कल्चर में इतना ऊंचा और न्यारी है कि औरत के तकदस और औरत की पाकबाजी/की हिफाजत के लिए अगर मर्द तैयार न हो तो उस मर्द को तारीख रावण के नाम से याद करती है, तारीख़ उसको दरिंदे, षहशी और जानवर के नाम से याद करती है। इससे बड़ी दरिंदगी नहीं हो सकती है। इसलिए मैं इस हाउस के माध्यम से हकुमते हिंदुस्तान से यह अपील करता हं कि वगैर किसी पेशोपेश के इस तरह के अपराध के लिए सजाए मौत का कानून बना दें। इससे कम का कानून अगर बनेगा तो मैं यह समझने पर मजबूर होउंगा कि कानून किसी न किसी तरीके से इस तरह के अपराधीं की पार्वीक करता है और नमें मोशा रखता है। इसमें

her Father.

नर्म गोशा रखने की कोई जरूरत नहीं है। सख्ह से सख्त कानून सिर्फ सजाए मौत जरिए इसको रोका जा सकता है और मैं सजाए मौत की इसमें डिमांड करता हूं।

١ إمولاناعبيدالله خان اعطبي تربردس" ميدًم- جويه طرمناك مسيائ ها ومس عسلين الى كارسيع - ميس عرف يه كننا جامونكا كرمس نوگ په کې ديې بين که اسکاحل کيامونا چارمینے - امسکاحل - سیمالی پہیے کہ معواث سزائ موت کوئ کوئ کلیس ہے۔ اسماح ے ایرادے کو اگر اس کا نوادی سے دو تفظیما ماری مکومت تیادید توسوات سزاے موست کے الدی ج دومسری معزا الیسی لیس ہے جس مزاے ذریعے اس مل کے ایرادہ الوروكاجلة يا ايراده كادره يرعلادلان و قانون معه در المحلية عين خرمان و كا بہوں اور میں حوم منسٹر معاحب سے بھی يه مسنناچا بهابهي- يوراً ها وسمسنا چا بھارہے باپ بیٹی کا دشستہ۔ بیں کا دشتہ۔ عدب كاتقدس مساب مسنسار ميرمهاوه .مذاصب میں -سادر انسانی کلیومیں *ا ثنااونچا اور سیاری بید د عودت مشع* تقدس اور عورت ى ياكمازى كاحفاظت مع يع الرامرد تيارى ميرتواس مردي تاريخ د دون کے نام سے ما د کرتی ہے۔ تامیخ اسمکو دورنوس موهستني اورجانورك ناميعه

یا و ترکی تی میں - اس میں بومی در موندگی ایس موسمائی سے - العلع میں اس حاورس ے مادھیم سے حکومت معدومتان سے ا پیل کوتا میلی که بغیر تکسی بسس و بیش کے اس مل سے ایرادہ کیلے سزائے موت کا عانون بنادیں - اس معے کا خا نوں اگر بنے گا- تومیں پرسمجین پرمجبورہو نگا د کانون تسکی د کشی فریقہ شعصا مس کمری کے ایراد حول کربرورش کر کا ہے اور نرکا گئے د هُمَالِيهِ - اسعين نه الخاسشة ديقيعَ في كون طرورت لينوس سين سين حرف معزلے موسی کے دریعے اسکارو کا جاسلتائي-اورمين مون ك اس مين دُمانو كوتا ميلي- ا "خَمْ عُمْويًا

SHRI JAGESH DESAI (Maharashtra): Madam Deputy Chairperson, when I heard about this matter from Shrimati Jayanthi Natarajan, I was very much moved. Those who are here for the purpose of safeguarding and protecting these people, if they themselves indulge in such things, nothing is more criminal than this. Many of us are talking about the application of TADA, but I think such cases are fit for applying TADA. If some immediate action can be taken under this law, it would be better. I think that this is nothing but terrorism. When the Government is going to amend the TADA, such things should be brought under that law, both in the print media and electronic media it should be propogated so that they can understand that this country and this Parliament will not allow such crimes to be repeated. If such

[†]Transliteration in Arabic Script

her Father,

things are done, then only things will improve. I am very happy that Shrimati Natarajan has raised this issue. I was very much moved on hearing this. If those, who are here for the purpose of safeguarding the law, themselves indulge in these and also give a report of clean chit, nothing is worse than this. With this, Madan, I associate myself with the views expressed by others.

THE DEPUTY CHAIRMAN: Actually when everybody was speaking, the same thing about TADA was going on in my mind. These people should be put under TADA or they should be given the capital punishment so that the people get scared.

Well, Shrimati Sushma Swaraj brought it but she was pursuaded not speak in the House. Then, Shrimati Jayanthi Natarajan brought it. It is such a shameful thing to talk about. I am myself feeling ashamed of it and I think all of you in the House also feel ashamed of it. If we do not talk about it, then, we are covering it up. We will be a party to it. That is why I had requested the Chairman to permit as the first issue of today's Zero Hour submissions. That is why I am allowing everbody to speak. But I think now too much time has been spent on this issue and I want Shri Sikander Bakht to say something.

कमला सिन्हा जी पहले आप कुछ कह दीजिए। ...(ब्यवधान) कमला सिन्हा जी बोलिए। (व्यवधान) नहीं उसके बाद, सिकन्दर यख्त साहब युष्ठ बी इन द लास्ट। ...(व्यवधान)

श्री मरेश यादवः एक मिनट। ...(व्यवधान). डप्पसम्बद्धिः अभी सब आप जो बोले हैं, इन लोगों पे आपकी एथ हो कुछ फर्क होगी नहीं।

श्री सरेश यादवः फर्क है।

उपसध्यापति: नहीं कुछ हो नहीं सकती, इसमें सब की एक क्य है कि कैपिटल पनिशमेंट हो सकती है... (व्यवध्यन) महीं बोलिए ...(व्यवध्यन) ऐसी वातों पर शबहा नहीं करते। बोलिए... (व्यवध्यन) सब एक ही एम स्वतं है, कोई कर्क नहीं है। ...(व्यवध्यन) भी नरेश यादवः फर्क हो जाएगाः। ...(व्यवधान) उपसभापतिः अगर आप प्रोटैक्ट कर रहे हैं तो दूसरी बात है।

श्रीमती कमला सिन्हा (बिहार): मैडम, इस तरह की घटना आए दिन दिल्ली के अखबारों में देखने की मिलती हैं। करीय-करीब हर रोज कोई न कोई घटना रिपोर्ट होती है और सदन में हम कभी उठाते हैं और कभी नहीं उठाते हैं। यह एक आफिसर की बात है इसलिए सदन में मामला उठाया गया । मैंने भी अखबार में पढ़ा था, लेकिन मुझे इतनी शर्म और इतना दुख हुआ कि मुझे लगा कि मैं इसको कैसे उाऊ, क्या करें। इतनी बेबसी मालम होती थी कि क्या कहें और ऐसा लगता है कि यह समाज की रचना का होन है। यह पुरूष प्रधान समाज और समाज के पुरुष प्रधान होने के नाते हमारे समाज के रखवाले लोगों ने मान बैठा है कि जो हम चाहे वह कर सकते हैं। दे हेव द राइट टू डू एवरीथिंग आज गह मंत्री जी जहां बैठे हैं। हम इस देश को कहां ले जा रहे हैं मीडिया के जरिए। अभी राज बब्बर जी ने सिनेमा की तारीफ की और कहा कि हम लोग यह नहीं दिखाते हैं, अन्त में फांसी दिलवाते हैं, क्या करते हैं, लेकिन ककत्य की कोई म्आफी नहीं हो सकती है। सिनेमा देख कर लोग सीखते हैं, उसको अपनाते हैं और उस काम को दोहराने की कोशिश करते हैं। क्योंकि सिनेमा हर जगह पहंचता है, सिनेमा में देखने के बाद हर कोई वही काम करना चाहता है। इसलिए सिनेमा में यह नहीं दिखाना चाहिए। एक दफा भंत्री जी हम लोग आपसे भिले थे एक महिला डेलीगेशन लेकर और आपने भी उस समय कहा था कि हां, यह नहीं दिखाना चाहिए। लेकिन पता नहीं किन कारणों से आप कुछ कर नहीं पाए। आप रोक नहीं पाए। यह जलगांव की घटना को लेकर हम लोग आपके पास गए थे, आपको याद होगा, आपने अपनी हृदय की व्यथा को सुनाया था। लेकिन आप बेबस थे। आपने उस समय कुछ नहीं किया। अगर उस समय कुछ किया होता, अगर कोई कठौर कदम उठाया होता तो हो सकता है कि आपके पदाधिकारी यह काम नहीं करते और हर रोज अखबारों में यह देखने को भी नहीं मिलता। आपने टाडा उन पर लगाना हो तो लगाइये. फांसी देनी हो तो फांसी दीजिए. उससे भी कड़ी कोई यातना दे सकते हों तो वह दीजिए और ऐसा सबक सिखाइये, कि आने वाले दिनों में कोई इस तरह जो घर में पाप करता है अपनी बेटी के साथ, अपनी बहु के साथ, अपने नज़दीकी रिश्तेदारों के साथ

जो घटनाएँ घटती हैं वह न हों lAtrocities against women within the family are increasing.

घर की पोतह कभी अपने दुख की बात नहीं करती है लेकिन घर की बहुओं के साथ हर रोज़ इस तरह की घटनाएं घटती हैं। अबोध बच्चों के साथ भी अभी 3-4 दिन पहले इसी दिल्ली के अखबार में पढ़ा कि चार महीने की बच्ची के साथ इस तरह की घटना घटी ऐंद्ध द चाइल्ड डाइड कैन यू इमैजिन? चार महीने की बच्ची और उसके साथ उसका बाप बलात्कार करे. दष्कर्म करे. यह क्या है? कैसी सोसायटी में हम हैं? इट इज ए सिक सोसायटी। इन्होंने कहा जानवर, जानवर ऐसा नहीं करता. मनुष्य भी ऐसा नहीं करता, यह हैवान है। हम कहां जा रहे हैं इसके लिए एक तो मीडिया पर आप रोक लगाइये. अगर लगा सकते हैं? बार-बार इस सदन में यह बात हम लोगों ने उठाई। मीडिया पर स्टिंजेंट रोक लगाइये कि किसी तरह सैक्स एंड वायलेंस की चीज नहीं दिखाई जायेगी। हिन्दुस्तान भें हमारी मोरिलटी कहां है? ...(ब्यवधान) इस पर एकदम स्ट्रिजेंट रोक लगानी चाहिए। पिछले दिनों मैंने उठाया था 80 परसेंट आफ द केसेज़ आर स्टिल पेंडिंग इन द कोर्ट, रेप केसेज़ उसके फैसले नहीं होते हैं और फैसले होने के बाद 4 साल. 8 साल, 10 साल को सज़ा है। उससे क्या फर्क पडेगा?

जिसके मन में जो पाप है, वह तो रहेगा ही। तो इस तरह की घटनाओं पर ऐक लगाइए। हमने हमारे बिहार में अभी इलेक्शन के समय देखा कि पंजाब पुलिस ने क्या नंगा नाच किया। उन्होंने किस तरह की घटनाएं की आदिवासी और ग्रामीण इलाकों में? खेत में काम करने वाली औरतों को वे उठाकर ले गए ट्रक में। तो यह कब रुकेगा? क्या करेंगें आप? क्या इसी काम के लिए आप सरकार में बैठे हैं? इसलिए आप कड़ाई के साथ कोई कदम उठाइए।

उपसभापति महोदया, मेरे मन में इस घटना के प्रति बहुत दुख और तकलीफ है। विपक्ष के नेता (श्री सिकन्दर बख्त) — सदर साहिबा, मैं सचमुच बहुत तजबजुब में था और इस सिलसिले में बोलने के लिए खड़ा है। वजह मेरे तजबजुब की यह था कि मैं तलाश कर रहा था कि क्या मेरे पास ऐसे अल्फाज है जो मेरे जेहन के एजिटेशन की तरज्ञयानी कर सकें। मैं उन बातों को दोहराना नहीं चाहता। वह वहशियाना हादसा था दो बाते कहकर में अपनी बात खत्म करूंगा। एक तो यह कि इस मसले को औरत और मर्द का मागला बनाना बिल्कुल दुरुस्त नहीं है क्योंकि उस बच्ची के साथ जो कुछ हुआ, वह हमारे मुकम्मल समाज के साथ हुआ है।

हम यह मानते हैं कि इस किएम के जानवापन के वाक्यात जो आ रहे हैं, इससे हमारी सामाजिक तनावें ढीली पड गयी है। हमारे समाज में जान नहीं रही है। इंसान हमेशा से मुबतला रहता था गुनाह में. लेकिन गुनाह के बाद इंसान ने शरमाना छोड़ दिया है। हमाए समाज इस सतह तक पहुंच चुका है। इसलिए दो ही बातें हैं। एक तो यह मसला औरत और मर्द का नहीं है. इसको अलहदा-अलहदा कर के देखना नहीं चाहिए। जो कुछ उस बच्चे के साथ वहशियाना हरकत हुई, बह हमारे समाज को कमजोरी है। उसके लिए आप सजाएं दें, आप फांसी पर चढ़ाएं और बहुत सारी तजबीजें आ चुकी है। वह आप जाने और आपका काम जाने, लेकिन मैं सिर्फ यह कहना चाहता हूं कि क्या हम समाज के तौर पर ही समझने के लिए तैयार है या नहीं? क्या हम उस चीज को महसस करते हैं कि नहीं? पहले व्यक्ति समाज से डरता था और समाज ताकतवर होता था. लेकिन आज समाज से डाने की कैफियत खत्म हो चकी है हमारे में से। मैं सिर्फ यह कहना चाहता है कि यह एक "स्टरे इंसीडेंट" नहीं है। हम मुसलसल एक भयानक और ढीले समाज के रास्ते से गुजर रहे हैं। हमारी सामाजिक तनावें ढीली पड चुकी हैं। हम सब को मिलकर चाहिए कि अपने समाज को, इनकी तनावों को उस मुकाम पर लाकर रखें कि कम-से-कम गुनहगार समाज से डरे, समाज से शरमाए तो सही।

मझे सिर्फ यही कहना है।

الإينتاوروده درل تفوى سمكنور عنت": معود معاحبہ - میں سیح میچ بہت تذبؤب میں بختا - اور اس سیلسیلے میں ب<u>ورنؤ کیل</u>ے ا الغاظمين جويرسخ مهى سكاريجيد يششن ترهاى كرمكين-ميوالى ا وَل كور حوالا بالتين تُتِيكُرُ مين ابني بات نحتم كروز كا- ايك

7 Transliteration in Arabic Script.

of a Six Year Old Child by her Father.

نو يه له *لامن سيفن هو محوميت اووهم و* کا صحاحلہ بنا نابا لیکی وومسست منیوں سیے مديح والوربن كح واقعات طنا میں وصلی بود تھی میں۔ بھارے م مين جان بني ريى سيه - انسان پهيندين الى ما تين بين - ايك تويم مسكل عورت ر داسع-جو سي اسي يکي تا 2]- ليكن أج سماج سيد فرسيخ - de go colded by the on our

رف يه ركهنا ميا بهنا بولي در يه ايت امري میر برسے - میں

an Under Secretary

THE MINISTER OF HOME AF-FAIRS (SHRI S.B. CHAVAN): Madam Deputy Chairperson, it is for the first time....(Interruption).

THE DEPUTY CHAIRMAN: Please. let him speak.

SHRI S.B. CHAVAN: I would like to fully agree with what the hon. Member. Shrimati Jayanthi Natarajan, has said. In fact, this is a reflection on the kind of society in which we are living. Each of us will have to apply himself very seriously to the issues involved. This is the culmination of all the issues, cumulative effect of all the issues. The entire value system has been totally shattered. Nobody is prepared to honour the values, age-old values. Everybody tries to ridicule those values as if a new kind of society is being set up in which there will be total freedom for activities of this kind.

SHRI E. BALANANDAN: An animal world.

SHRI S.B. CHAVAN: Calling them 'animals' will be an insult to animals. Even animals will not indulge in this kind of a thing.

SHRI G.G. SWELL: Animals can never do this.

SHRI S.B. CHAVAN: Yes.

So, we have to go deep into the matter. Of course, law will definitely take its course. We are prepared to do whatever is necessary. But, ultimately, that is not going to solve the problem. The real problem is finding out what the contributory factors are, what the things are which, in fact, are responsible for creating this kind of a situation.

If we think that we would defend everything and try to suppress the hard restities, then that is a different matter. But, if we are really serious about it, then apply your mind dispassionately and I am prepared to sit with you. We are prepared to give the most stringent kind of punishment that can be given for such a heinous crime. I can't possibly promise you because whatever we prescribe under the law, ultimately, the same is going to be granted by the court and I cannot possibly say anything in that respect. But, whatever is administratively possible, I will do that. Certainly, it is a matter of shame for the Home Ministry that such a person should be one of the members of the bureaucracy in the Home Ministry. and that is why, before this issue was raised, when the file came to me for giving some kind of a protection to the mother and the child because security has to be provided to them, I immediately granted the same and on the same file. I suspended the officer. I will definitely examine if we can possibly take action under section 311 of the Indian Penal Code. If such a person is in the Home Ministry and is behaving in such a fashion, most stringent action will be taken against him. For that, even if we have to consult the Law Ministry, we will do that and find out whether section 311 of the Indian Penal Code can be applied in such cases. I fully agree with the hon. Leader of the Opposition. But, please don't make this an issue of man and woman. In fact, all of us are one on this issue. I don't think that there can be any consideration whether a man has done it or whether a child has done it. Whosoever

has done this, it is the most heinous crime that anybody can possibly do. We will have to consult ail others and then take whatever action is called for. I can assure the House that no effort will be spared to take stringent action against the person concerned. (Interruptions)

[4 MAY 1995]

SHRIMATI RENUKA CHOW-DHURY: Madam, he was not the only person involved in this heinous crime. There were a number of people involved in it. It is not one individual. The others should also be suspended subject to enquiry. There were two women involved in it. The same action should be taken against them.

SHRI S. B. CHAVAN: Madam, in a spontaneous reaction, I can't possibly give all the details. But the pith and substance of what I have said is that and the hon. Members of the House will agree with me that no effort should be spared to see that such people are booked properly and are given the most stringent punishment that is prescribed under the law and even if a new legislation is called for, certainly, I am one for such legislation. I have no difference of opinion on this point. Certainly we will go in for a new legislation also.

THE DEPUTY CHAIRMAN: Chavan Sahib, whatever the Members would say, I am of the opinion that the father was a sick man. But, the people who protected him are greater criminals and are worse then that sick man. They protected the sick man knowing fully well as to what was happening.

SHRI S. B. CHAVAN: Madam, in fact, I forgot that point. If he has been given any clean chit by any of the officers, he will also meet the same fate. If any other police officer has done anything in promoting such kind of a crime, he will also be held responsible and whatever action is called for, will deflnitely be taken against him.

THE DEPUTY CHAIRMAN: On behalf of the entire House and the Mombers who expressed their views, including Environment and Forests with Distrillery

me, and those who did not speak because of the shortage of time though they might be having many more things to contribute, on behalf of all of us, I thank you for your intervention and your commitment to the House and we have a lot of hopes in you. Please keep your assurance and our hopes alive. The Law Minister is here. I am sure he will see to it.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Madam, I went to attend a meeting of the National Commission on Women. They had made very significant recommendations touching on the very aspect of it and today, I am ashamed that in spite of their recommendations, something has not been done. I will talk to Mrs. Natarajan and we will immediately sit and find out from the Report of that Commission and whichever Ministry is responsible, I will personally go to that Ministry and have it done. I will see to it...(Interruptions)...

SHRI G.G. SWELL: Madam, he should come to the House after two or three days and tell us what he has done.

SHRIMATI JAYANTHI NATARA-JAN: Madam, there is a very sensitive response from the Government.

THE DEPUTY CHAIRMAN: Yes, it is very sensitive. The Home Minister has been extremely responsive and he has made a very responsible statement before this House and the House has thanked him for this, and I am sure that he will do everying possible and then he is equally concerned as you are, Mr. Swell. Whether he reports to us or does not report to us, action should be taken, that is my concern and the concern of everybody. He would do it. And I know that we all are not for capital punishment, but for this crime we want capital punishment, Mr. Home Minister, so that people get scared to do such things. There should be some fear. Now, we will have Mr. Ramdas Agarwal's topic.

श्री नरेश शादवः मैडम, एक मिनट।

to Second Phase Pollution Control System

Owners with Regard

उपसभापतिः यह मैरर खत्म हो गयाः जाते बहिया आपको तरफ से हमने शुक्रिया अदा कर दिया है। रामदास अध्रवाल जी. आप बोलिए।

RE: MEETING OF MINISTER OF EN-VIRONMENT AND FORESTS WITH DISTRILLERY OWNERS WITH RE-GARD TO SECOND PHASE POLLU-TION CONTROL SYSTEM

श्री समदास अग्रवाल (सजस्थान): उपसभापति महोदया, अभी सदन ने एक बहुत गंभीर सामाजिक प्रदूषण पर चर्चा की, जिसके कारण सामाजिक जीवन अस्त-व्यक्त होता दिखाई दे रहा है। मैं भी उग्रज जो विषय इस सदन में आएकी मार्फत रखना चाहता है वह है बाय , जमीन और जल में जो प्रदेषण पैदा हो रहा है. **ै इस संबंध में आपका ध्यान आकर्षित करना चाहता** हं।

महोदया, जो कारखाने शराब बनाते हैं, कागज़ बनाते है, खाद्य तेल बनाते हैं, उनका जो एफ्ल्यूएंड बचता है, जो कचरा बचता है पानी के रूप में. उसमें से जो पानी बहाया जाता है जमीन में, उसके कारण कई प्रकार की प्रदेषण संबंधी बीमारियां पैदा होती है। मुझे आज इस सदन में कहते हुए अजीब सी बात लग रही है, मैं चिंता कर रहा हं कि हमारे पर्यावरण मंत्री नौजवान मंत्री हैं, मुझे संदेह हो रहा है कि कहीं उनेक पेट में भी, इन शराब के कारखाने वालों या उत्पादकों से जो चर्चा वे कर रहे हैं. उसके कारण उनके पेट में भी प्रदूषण न हो जाए। वे शएव के कारखाने वालों से कल बात कर चुके हैं, कल उन्होंने आमंत्रित किया था उन लोगों को शराब के कारखाने वालों ने यह मांग की है कि उनके यहां पहले चरण में जो प्रदूषण युक्त पानी छूटता है, कचरा छूटता है, जिसमें करीब-करीब 5,000 से 10,000 मिलिग्राम का बी॰ओ॰डी॰ रहता है, बाँयो केमिकल रहता है, जो जमीन को और पानी को खराब करता है, उनका कहना यह है कि हमको इसमें छट दी जानी चाहिए। दूसरे चरण में, जिसमें करोड़ों रूपया लगता है, उनको इन्वेस्टमेंट होता है टीटमेंट करने के लिए, उससे छूट मांगने के लिए वे कल मंत्री महोदय से मिल चुके हैं। मैं सदन में मांग करना चाहता है कि शराब के कारखाने वालों को इस प्रकार की छूट देना, दूसरे चरण में अगर उनका इन्बेस्टमेंट होता है, अगर दूसरे चरण में प्रदृषण के जल को साफ करने के लिए पैसा लगता है तो उन्हें किसी